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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. No. 69/241-244/NCLT/AHM/2017**

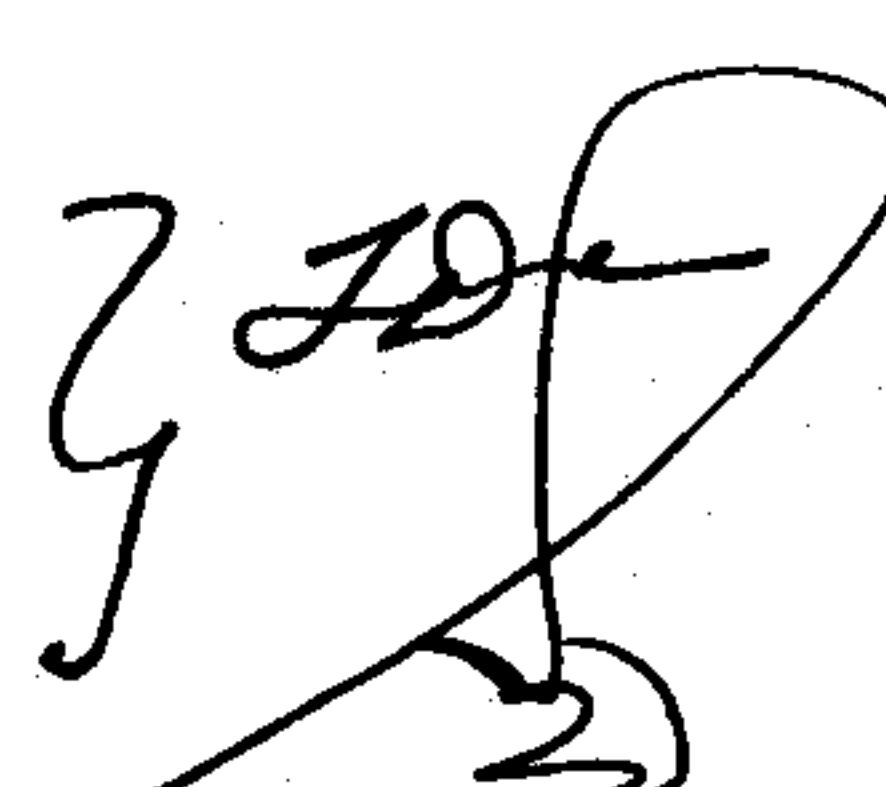
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2017**

Name of the Company: Bharat P. Raut & Ors.  
V/s.  
Madhu Silica Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-244 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RAHUL CHITNIS	ADVOCATE	PETITIONERS	
2.	NACHIKET DAVE	ADVOCATE		
3.	Jaimin R. Dave	Advocate	Respondent	
4.	Saurabh N. Soparkar	So. Adv	Respondent	

**ORDER**

Learned Advocate Mr. Rahul Chitnis with Learned Advocate Mr. Nachiket Dave present for Original Petitioners. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Jaimin Dave i/b Learned Advocate Mrs. Swati Soparkar present for Original Respondents.

Learned Counsel for both sides represented that consent terms could not be finalised in view of the controversy whether 2,50,000 shares that were allotted on preferential basis has ~~not~~ be taken into consideration or not in determining the value of the shares and ~~from~~ which date the value of shares has to be determined.

*The statement dt 29.5.07 made by Respondent Counsel shall continue.*

At request of both sides counsel keeping the issue of arriving at consent terms alive the matter is listed for final hearing on 21.09.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 13th day of September, 2017.